

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 388 of 2017

1. Petitioner/Appellant:- Lucia Kullu, daughter of Hilarius Kullu

Versus,

2. Respondent/O.P.(s): 1 The State of Jharkhand.  
2 Sri Upendra Narain Singh, D.S.E. Simdega.

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma.

**AWARD**

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:- It has been submitted by learned J.C. to G.P. VI that payment of leave encashment has already been made to the petitioner by bankers cheque No. 130416 dated 09.08.2017.

In such view of the matter, there being sufficient compliance of the order dated 03.08.2016 passed in W.P.(S) No. 4234 2016.

This application stands disposed of .

Let a photocopy of bankers cheque produced by learned J.C. to G.P. VI be kept on record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

.....  
Petitioner/Plaintiff/ Appellant

*SD Rongon mukhopadhyay (J)*

.....  
Respondent/O.P.

*[Signature]*

Sign. of Advocate Member

(Seal of the Committee)

*Disposed of  
Pl. Communicate  
R. no. 14/09*

*True copy  
JRK  
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S. G*

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